

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 266 OF 2016 &
IA NO. 561 OF 2016**

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

PEL Power Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.2
Mr. M.Sethu Ramalingam a/w
Mr. Ravi Gopal (Rep.) for R.1

ORDER

Learned counsel for respondent No.2 seeks four weeks time to file reply. He may file the same on or before 21.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.04.2017 after serving copy on the other side.

List the matter on **02.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**